12.37 Hrs.

MOTION *RE.* JOINT COMMITTEE ON COMMISSIONS OF INQUIRY (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to move the following :—

> "That this House do concur in the recommendation of Rajya Sabha that the Joint Committee of the Houses on the Bill to amend the Commissions of Inquiry Act, 1952 be instructed to report in the first week of the Monsoon Session, 1970."

MR. SPEAKER : The question is :

> "That this House do concur in the recommendation of Rajya Sabha that the Joint Committee of the Houses on the Bill to amend the Commissions of Inquiry Act, 1952 be instructed to report in the first week of the Monsoon Session, 1970."

The motion was adopted.

12.37½ Hrs.

SHRI S. M. BANERJEE (Kanpur) : Sir, Now that Mr. Shukla is here, I would like to point out that yesterday there was a demonstration before the USIS office in Delhi organised by students and in that connection, Miss Sumitra Chakravarty, an advocate of the Supreme Court, has been arrested under section 332 on the charge that she beat up the police. Sir, can you imagine a lady beating the police in this country ?

MR. SPEAKER : Do not raise any matter without giving me notice.

SHRI SHRI CHAND GOYAL (Chandigarh) : Sir, there has been a break in the talks in connection with the strike of the NGOs in Himachal Pradesh. Now that the Congress is going to hold its session there, how can they hold it if the NGOs' strike continues ? Something must be done.

MR. SPEAKER : Do not ask anything without giving me due notice. I am sorry this has become the practice in this House. I disapprove of it. You, Mr. Goyal, is on the Panel of Chairman, and sometimes you have to place yourself in this seat. What would you do if other Members take up matters like that ?

SHRI S. M. BANERJEE : Sir, will you kindly ask Mr. Shukla about the matter which I raised ? Can we expect Mr. Shukla to make a statement on it. I do not want any discussion. That lady is a senior advocate in the Supreme Court; she is reported to have been pushed by the police and arrested.

MR. SPEAKER : Order, order. May I request you to sit down ?

12.39. Hrs.

PETROLEUM (AMENDMENT) BILL—*Contd.*

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : Sir, I had already moved the motion on the 4th December, 1969. I had made my speech that time.

MR. SPEAKER : I am told that you had already moved it. I am not passing on to the clause-by-clause consideration unless other Members who wish to speak on it complete their speeches.

SHRI D. R. CHAVAN : That is what I am saying. I have already moved the motion. One Member has participated in the debate : Shrimati Tarkeshwari Sinha.

MR. SPEAKER : Yes. The House will now take up further consideration of the following motion moved by Shri D. R. Chavan on the 4th December, 1969, namely :—

> "That the Bill further to amend the Petroleum Act, 1934, be taken into consideration."

श्री योगेन्द्र शर्मा (बेगूसराय) : अध्यक्ष महोदय, इस बिल के जरिये से नाप तौल का जो पुराना हिसाब किताब था उस की जगह आधुनिक हिसाब किताब किया जा रहा है, अर्थात गैलन से लिटर का । यह स्वागत की

[श्री योगेन्द्र शर्मा]

चीज है, लेकिन गैलन से लिटर की नाप तौल को इस्तेमाल करने का जहां तक सवाल है, पैंट्रोल से ज्यादा मैनेजमेंट के सिलसिले में उस को इस्तेमाल करने की आवश्यकता है। हमें बहुत अफसोस के साथ कहना पड़ता है कि पैंट्रोल में तो हम नया हिसाब किताब लागु कर रहे हैं, मगर मैनेजमेंट में अभी तक पुराना हिसाब किताब चालू है। हम चाहते हैं कि गैलन मैनेजमेंट की जगह लिटर मैनेजमेंट अर्थात आधुनिग मैनेजमेंट हो। अभी तक यह चीज नहीं हो रही है। बरौनी रिफाइनरी में गैलन मैनेजमेंट का क्या नतीजा हुआ है यह हम को गंगा वाटर पोल्यूशन कमिशन रिपोर्ट में देखने को मिलता है कि किस तरह से मैनेजमेंट की लापरवाही और अकुशलता के कारण रिफाइनरी को करीब 3 लाख रु० की हानि हुई है। इस कमीशन ने वहां के उस समय के मैनेजमेंट को दोषी बतलाया, खासकर वहां के जनरल मैनेजर, असिटेंट जरनल मैनेजर और एक और बड़े अफसर को, जिन के बारे में कहा गया है कि :

"In the opinion of the Commisison the officers at the top management level, namely, Mr. Balwant Singh, the then General Manager, Shri G. S. Harnal and Shri C. D. Ayyar in charge of the effluent disposal system were totally ignorant of the facts."

"This shows lack of sense of responsibility on the part of the officers."

इस के बाद कमिशन ने कौन सी सिफारिश की है ? :

"The three top officers of the management of the refinery, namely, Shri Balwant Singh, the ex-General Manager, Shri G. S. Harnal, Deputy General Manager (Technical) and Shri C. D. Ayyar, Chief Electrical Engineer have failed to ensure that efficient treatment of the effluent and to discharge it in the proper manner into the river."

जब कमिशन ने यह फैसला दिया तब मैं जानना चाहता हूं कि गवर्नमेंट ने क्या किया ? जहां तक हम को मालूम है 3 लाख रु० की हानि की जम्मेदारी उन पर डाली गई है। क्या यह नुकसान गवर्नमेंट ने उन से वसूल किया है ? जहां तक हम को सूचना है मैनेजमेंट ने सिर्फ उन्हें दूसरी जगह ट्रांस्फर कर दिया और सब लोगों को ट्रांस्फर भी नहीं किया है। जनरल मैनेजर के मामले को इधर-उधर करने के लिए जो आई० ए० एस० अफसर बैठे हुए हैं वे कोशिश कर रहे हैं। लेकिन सब से बड़ी बात यह है कि जिन के खिलाफ कमिशन ने फाइंडिग दी है कि उन्होंने तीन चार लाख रुपयों का नुकसान किया उन से उस रुपये को वसूल करने के लिये क्या कोशिश की गई है ? अगर नहीं की गई है तो क्यों नहीं की गई है ?

जब तक मैनेजमेंट नया नहीं किया जायेगा और जिम्मेदारी तथा अपनी कुशलता का परिचय देने वाला मैनेजमेंट नहीं होगा तब तक मैं समझता हूं कि इस तरह की बरबादी राजकीय प्रतिष्ठानों में होती रहेगी। अभी अभी बगल में फर्टिलाइजर प्लान्ट बन रहा है। हम को अफसोस के साथ कहना पड़ता है कि वहां का मैनेजमेंट भी इसी तरह की चीज कर रहा है जिस तरह की चीज रिफाइनरी के मैनेजमेंट ने की जिस की वजह से गंगा में आग लगी और जिस की वजह से तीन चार लाख रुपये की बरबादी हुई। मैं जानना चाहता हूं कि क्या वहां के मैनेजमेंट में आप तब तक परिवर्तन नहीं करेंगे जब तक फिर गंगा में आग नहीं लगती या खेत में आग नहीं लगती—क्या इतनी बड़ी बरबादी देखने के बाद ही ऐसा किया जायेगा ? वहां के मजदूर लोग और हम लोग बराबर सरकार से और दूसरे अधिकारियों से अनुरोध कर रहे हैं कि वहां रिले हंगर स्ट्राइक चल रहा है, इसलिये कि वहां का जो मैनेजमेंट है वह पब्लिक के पैसे को बरबाद कर रहा है। वहां के फर्टिलाइजर प्लान्ट को बिटलाने के नाम पर जो 50 करोड़ रु० सरकार ने दिया है उस के लिये वह समझते हैं कि उन की व्यक्तिगत सम्पत्ति है, शाही सम्पत्ति है, और जब वहां के मजदूर और दूसरे लोग, हम एम०पी०लोग उन का ध्यान खींचते हैं तो कहते हैं कि हम कुछ नहीं कर सकते, बत-

लाइये वहां क्या किया जा सकता है । इस तरह से पब्लिक मनी बरदाब हो रहा है कि कलेजा फटता है । लेकिन मंत्री लोग कहते हैं कि हम कुछ नहीं कर सकते । अगर वह नहीं कर सकते हैं तो हम से पैसा क्यों मांगते हैं और पब्लिक एक्स्चेकर से पैसा क्यों देते हैं, क्यों वह इस को शाही जमीदारी बना रहे हैं ? मैं समझता हूं कि गैलन से लिटर में परिवर्तन की सब से बड़ी आवश्यकता मैनेजमेंट के सिलसिले में है । जब तक यह नहीं किया जायेगा तब तक जो हमारी रिफाइनरीज हैं, फर्टिलाइजर प्लान्ट हैं या इस तरह के दूसरे प्रतिष्ठान हैं उन्हें आप सही रूप में नहीं चला सकते हैं । इस तरह से न केवल आप इन प्रतिष्ठानों को ही बरबाद कीजिएगा बल्कि देश को भीबरबाद कीजियेगा ।

दूसरी चीज यह कि एक कमेटी बिठलाई गई थी अरैविक प्राइस पैरिटी के लिये । मैंने सुना है कि उस कमेटी ने अपनी रिपोर्ट भी दे दी थी, लेकिन दो साल से वह रिपोर्ट यों ही पड़ी है, अभी तक उस का फैसला आप नहीं कर पाये हैं । प्राइस का सवाल इतना बड़ा सवाल है कि पूरा देश एजिटेटेड है, लेकिन आप का मंत्रिमंडल इतना निकम्मा है कि दो साल से रिपोर्ट पड़ी हुई है, आप फैसला नहीं कर पाये हैं । आखिर कब फैसला होगा ? इस का फैसला न होने से काम बहुत खराब हो रहा है, बहुत असन्तोष है जनता में । आज रिफाइनरीज को करोड़ों रुपयों का घाटा उठाना पड़ रहा है । आज गैलन से लिटर में परिवर्तन की जब बात हो रही है तब गैलन को लिटर में परिवर्तित करने की सब से बड़ी आवश्यकता मैनेजमेंट के सिलसिले में है । जब तक आप उस को गैलन से नहीं हटायेंगे तब तक उस से रिफाइनरीज का कोई कल्याण होने वाला नहीं है । आज वहां पर आई० ए० एस० लोग हैं, एक्स मिलिटरी आफिसर्स हैं, जो रिफाइनरीज की टैकनालोजी को नहीं जानते हैं, फर्टिलाइजर की टैकनालौजी को नहीं जानते हैं । वहां पर सिर्फ पेंशनयाफ्ता लोग बिठला दिये गये हैं जो कि प्रतिष्ठानों को शाही जमीदारी समझ कर बरबाद कर रहे हैं । इसलिये मैं समझता हूं कि मैनेजमेंट के सिलसिले में गैलन को छोड़ कर लिटर लाया जाये । जो विशेषज्ञ हों उन को ही मैनेजमेंट में लाया जाये और ऐसे मैनेजमेंट को निकालें जिस के कारण यह प्रतिष्ठान बरबाद हो रहे हैं । अगर यह नहीं होगा तो हमारे प्रतिष्ठान ठीक ठीक से नहीं चलेंगे ।

मैं मंत्री महोदय से जानना चाहता हूं कि इस तरह के मैनेजमेंट को आप बदलेंगे या नहीं, या मैनेजमेंट को बदलने के लिये फिर आप गंगा में आग जैसी चीज लगाना चाहते हैं । अगर आप गंगा में आग जैसी चीज लगाना चाहते हैं तो उस का नतीजा क्या होगा इस का मंत्री महोदय भी अनुमान कर सकते हैं और हम भी अनुमान कर सकते हैं ।

मैं अपनी बात खत्म करते हुए फिर मंत्री महोदय से अपील करना चाहता हूं कि उन के मंत्रालय में और उन के कारपोरेशनों में जो अकुशल व्यक्ति, पेंशनयाफ्ता अफसर बैठे हुए हैं उन को अलग कर के वे विशेषज्ञों को ले आयें और बरौनी फर्टिलाइजर में जो बादशाह बने हुए जनरल मैनेजर बैठे हुए हैं, जिन की वजह से पूरे प्रतिष्ठान का निर्माण खतरे में पड़ गया है, जिस के खिलाफ वहां के लोग रिले हंगर स्ट्राइक कर रहे हैं, जिन के खिलाफ भ्रष्टाचार के गम्भीर आरोप हैं कि लाखों करोड़ों रुपये वे खा रहे हैं, उन के खिलाफ कार्रवाई करें ।

SHRI GANESH GHOSH (Calcutta-South) : Sir, despite this enactment the oil companies, particularly the foreign oil companies, will be able to utilise the loopholes in this Act and use the official machinery to get the petroleum classified as favourable to their interest. There is nothing in this Bill to check this aspect of the mischief and corruption of the oil companies. The oil companies, particularly the foreign oil companies, have developed close relations with some of the high-ups of the department, and they will in all probability utilise such contacts in furtherance

[Shri Ganesh Ghosh]

of their own interests. This Bill, thus, will not be able to plug the lacuna in the existing Act.

The foreign oil companies are harvesting the highest rate of profit from our country in comparison with all the other countries of the world. And despite the recent reduction in crude oil prices they are still collecting the same rate at the cost of our own development and possibilities.

The real solution to this over-profiteering by the foreign oil monopolies is to nationalise them. But the government are reluctant to take such a radical measure though in our national interest that is the only reasonable and imperative step left to us. We rather feel surprised when we see that the government is entering more and more into collaboration agreements with foreign interests and foreign oil companies.

When we demand that foreign oil companies should be nationalised we also very strongly feel that the conditions within the Indian Oil Corporation need radical overhaul.

I have one or two points to make here. Why are retired Army officers being brought in and placed at top positions in the Oil Corporation? What do Army officers know and understand of oil research laboratories and of oil drillings? Can't we place technically qualified persons in these positions with Army ranks, if necessary?

And then, the top bureaucrats are more interested in the show of their own power than in maintaining normal peaceful condition in the industry for its development.

In the eastern region of the Oil Corporation, six trade union leaders have been suspended at Calcutta simply for crying in opposition to the anti-working class Agreement signed by the Oil Corporation bosses with certain unions. The Standing Orders proposed by the I.O.C. contain some illegal and arbitrary Clauses and even the provisions of the Industrial Employment Standing Orders Act have not been followed in many respects. I understand a deep discontent prevails in Calcutta and in the eastern region which imperatively demands immediate intervention by the Ministry into the affairs of the I.O.C.

श्री शिवचन्द्र झा (मधुबनी) : अध्यक्ष महोदय, श्री योगेन्द्र शर्मा ने पैट्रोलियम और रसायन मंत्रालय के अन्तर्गत जो पब्लिक अंडरटेकिंग्ज हैं, और उनका जो मैनेजमेंट है, उसके बारे में बहुत ही बातें रखी हैं ? मैं उनका समर्थन करता हूं । पब्लिक अंडरटेकिंग्ज अच्छे हों, अच्छे रूप से चलें, यह हम सब चाहते हैं । आने वाले दिनों को हमारी अर्थ व्यवस्था का वे एक रूप होने जा रहे हैं । उन में खराबियां होती हैं तो उसकी जिम्मेदारी सरकार की है । उन्होंने बहुत से उदाहरण दिये हैं । और भी उन उदाहरणों के अतिरिक्त उदाहरण हैं । मैं केवल एक ही रखना चाहता हूं और वह है फर्टिलाइजर कारपोरेशन आफ इंडिया का । उसके जो डायरेक्टर हैं, श्री सतीश चन्द्र उनके सामने बड़े तथा छोटे दोनों ही मंत्री शीत बसंत की तरह हैं । छोटे और बड़े दोनों मंत्री सारी बातों को जानते हैं । छोटे मंत्री की तो ताकत छोटी है इसलिये वह कुछ कर नहीं पाते हैं । महसूस करते हैं लेकिन चूंकि इनकी ताकत छोटी है, इसलिये कुछ कर नहीं पाते हैं । बड़े मंत्री भी कुछ कर नहीं पाते हैं मैं आपसे जानना चाहता हूं कि क्या यह सही नहीं है कि आपकी कुछ भी उनके सामने नहीं चलती है ? क्या यह सही नहीं है कि विनय जो कि परसोनल मैनेजर थे कारपोरेशन में, उनको बहुत ज्यादा तंग किया गया, उनको बहुत ज्यादा परेशान किया गया और परेशान करके हटाया गया ? एक प्रकार से उनको सरेंडर होने के लिए मजबूर किया गया । जबर्दस्ती उससे लिखवाया गया ? क्या यह भी सही नहीं है कि वह एक नौजवान आदमी था जोकि अमरीका से पढ़ कर आया था ? वह चाहता था कि हिन्दुस्तान आए और जो कुछ वह कांट्रीब्यूट कर सकता है करेगा और हिन्दुस्तान के विकास में, उसकी तरक्की में भागीदार बनेगा । लेकिन उसको जो ट्रीटमेंट यहां मिला, फर्टि-

लाइजर कारपोरेशन में मिला वह इतना कटु था कि वह यह सोचने के लिए मजबूर हो गया कि यहां रह कर वह क्या करेगा, क्यों न वापिस वह अमरीका चला जाए। वहां भी अच्छी खासी आमदनी कर सकता है। सतीश के और कारनामे हैं यहां से लेकर बरौनी तक। उनका सब जगह जाल बिछा हुआ है। मैं जानना चाहता हूं कि क्या इस सब की आप जांच करवायेंगे? क्या जांच कमेटी बिठाएंगे? क्या यह सही नहीं है कि विनय के मामले में बड़े मंत्री तक ने लिख कर भी दिया लेकिन उनके डायरेक्शन को भी उसने फ्लाउट किया। सतीश चन्द्र इन दोनों के ऊपर है। मैं जानना चाहता हूं कि फर्टिलाइजर्स कारपोरेशन इनके मातहत है या उनके मातहत हैं, उसके जो मेनेजिंग डायरेक्टर हैं, उसके मातहत है? यह बहुत ही दुःख और शर्म की बात है। खुद ही आप उसके मातहत हैं तो इस में आप सुधार क्या ला सकते हैं। मैं चाहता हूं कि खास कर इस पब्लिक अंडरटेकिंग की आप जांच करें। और भी बहुत सी खबरें और खराबियां हुई हैं विनय कृष्णा के मुताल्लिक। मैं जानना चाहता हूं कि क्या आप सतीश चन्द्र को हटाएंगे? उनको ससपैन्ड करेंगे? जब उनके खिलाफ चार्जिज हैं तो क्यों आप उनको नहीं हटाते हैं, क्यों जांच नहीं करते हैं, जांच कमेटी नहीं बिठाते हैं?

गंगा में आप ने आग लगाई। पानी में आग लगाने का काम इस सरकार ने किया। मुंगेर में बरौनी के पास आग लगी। आप अब फिर आग लगाने जा रहे हैं। बरौनी के पास फिर तेल इकट्ठा हो रहा है। मुंगेर का पानी पोल्यूट हो गया है, दूषित हो गया है और वह समय जल्द आने वाला है जब आग लग जाएगी। मैं वार्न करता हूं कि कहीं ऐसा न हो कि फिर उसी में रूप आग लगे जिस तरह से पहले गंगा में लगी थी। आग न लगे, इसके लिए प्रिकाशनरी मैसर्ज लेने की जरूरत है। रिपोर्टें आती हैं, रिकोमोडेशंज होती हैं लेकिन कोई एकशन नहीं लिया जाता है। वे उसी रूप में पड़ी रहती हैं। अभी सुरेन्द्र-पाल सिंह जी ने कहा था कि यू० एन० में रेज़ोल्यूशन दे कर क्या होगा। उसी तरह से यहां भी रिपोर्टें आती हैं लेकिन कुछ नहीं होता। आप हमें बताये कि आपने कौन से प्रिकाशनरी मैसर्ज लिये हैं ताकि आने वाले दिनों में फिर गंगा में आग न लगे।

हिन्दुस्तान की दौलत को विदेशी कम्पनियां लूट रही हैं। प्राइवेट तेल कम्पनियां करोड़ों रुपये जो प्राफिट के रूप में कमाती हैं, उनका विदेशों को रिमिटेन्स करती हैं। इन्होंने डायरेक्शन दे कर विदेशी तेल कम्पनियों को मजबूर किया कि क्रूड आयल की कीमतें वे कम करें। मैं जानना चाहता हूं कि क्या यह सही नहीं है कि ईरानियन आयल कम्पनी और पैन अमरीकन इंटरनेशनल ने आपके डायरेकशंज़ को नहीं माना है। जो कम्पनियां मद्रास–रिफाइनरी को क्रूड आयल सप्लाई करती हैं उनको आपने आर्डर दिया था कि वे प्राइसिस को नीचे करें लेकिन उन्होंने आपके आर्डर्ज को फ्लाउट किया, उसको डिफाई किया। इससे भी बड़ी बात यह है कि ये हिन्दुस्तान की दौलत को लूट कर, मुनाफा-खोरी करके, यहां से अपना मुनाफा बाहर ले जाती हैं। यह हमारे लिए दुख की बात तो है ही लेकिन साथ-साथ शर्म की भी बात है। चाहे देशी आयल कम्पनियां हों या विदेशी सब का राष्ट्रीयकरण किया जाना चाहिये।

पब्लिक अंडरटेकिंग्ज़ में सुधार लाना, उनके मैनेजमेंट में सुधार लाना बहुत जरूरी है। यह काम वार फुटिंग पर होना चाहिये। आर्डिनेंस अगर जरूरी हो तो वह भी निकाला जा सकता है। जो भी ब्लिक अंडरटेकिंग्ज़ हैं वे ठीक से चलें, यह देखना हमारा सर्व प्रथम कर्त्तव्य है। पब्लिक सेक्टर में इस तरह से काम होना चाहिये जिस पर हम गर्व कर सकें। वह काम भी आगे बढ़े, जो आदमी वहां काम करते हैं, उनको ट्रीटमेंट अच्छा मिले, यह आपको देखना चाहिये। अगर ऐसा

[श्री शिव चन्द्र सा]

नहीं होता है तो किस तरह से उनका विकास होगा, किस तरह से देश आगे बढ़ सकेगा, यह सोचने की बात है।

MR. SPEAKER : The other people said that they would like to speak after lunch. They are expected to be here but they are not here.

SHRI MANUBHAI PATEL *rose.*

MR. SPEAKER : I am sorry your Party has taken more time than it was entitled. I will give you time later on.

I thought that the motion for consideration should be passed earlier and the members who have left may speak later on. I hope the House agrees to it.

The hon. Minister.

SHRI D. R. CHAVAN : Mr. Speaker, I listened to the speeches made by Shri Yogendra Sharma and Shri Shiva Chandra Jha. The heading of the Bill is : Petroleum (Amendment) Bill, 1969. In the course of the speeches the hon. Members made certain points concerning the fertiliser factory which is under erection at Barauni and also the Barauni refinery.

It is true that there was fire in the Ganga water and as a result of the fire an inquiry committee was appointed. That committee has made recommendations. The report of the committee has been made available to the Members and most of the committee's recommendations have been accepted and action has already been taken.

SHRI YOGENDRA SHARMA : Have you taken action against the officers ? I want to know from the Minister what action has been taken ?

13.00 Hrs.

SHRI D. R. CHAVAN : In the context of the recommendations that have been made, certain steps were supposed to be taken by the State Government, certain steps are supposed to be taken by the Central Government and certain steps are supposed to be taken by the Barauni refinery immediately. Certain recommendations were made concerning steps to be taken by the refinery. Most of the recommendations have been implemented. As regards steps to be taken by the refinery...

SHRI YOGENDRA SHARMA : It says that the Government of India will get a detailed enquiry made into the matter, into the conduct of the officers of the refinery, named therein. What steps have you taken?

SHRI D. R. CHAVAN : I said, the recommendations made are under three different categories. One, steps which were supposed to be taken by the Barauni refinery. Two, steps supposed to be taken by the State Government and Three, steps supposed to be taken by the Government of India and other refineries in the country. The finding of the commission was to the effect that certain officers were found guilty of dereliction of duty and the recommendation was that inquiry into the conduct of the officers should be instituted...

SHRI YOGENDRA SHARMA : You have not done that.

SHRI D. R. CHAVAN : The report was submitted only recently. Most of the recommendations were accepted. The report has also been placed on the Table. About the conduct of officers, the enquiry committee will be appointed by the Indian Oil Corporation because they are the officers of the IOC and whatever would be the recommendation would be accepted.

About management, a point was made. Before the present General Manager of the Barauni refinery, there was another General Manager. I myself paid a visit to Barauni refinery and fertiliser plant. I met officials and workers. On the whole I found that the people by and large were satisfied with the present General Manager of the Barauni refinery.

SHRI YOGENDRA SHARMA : It is not correct. They are not satisfied. There has been a hunger strike by the workers.

SHRIMATI TARKESHWARI SINHA (Barh) : You are bringing in politics there. (*Interruption*) Of course they are bringing in politics. I have visited that area.

SHRI YOGENDRA SHARMA : You have nothing to do with the people. (*Interruption*) ** (*Interruption*).

SHRIMATI TARKESHWARI SINHA : It is their party politics. I do not approve of it, Sir.

SHRI YOGENDRA SHARMA : She has some personal interest. That is why she is supporting the General Manager.

SHRIMATI TARKESHWARI SINHA : The hon Member said I have some personal interest. I challenge him. (*Interruption*) I challenge him; let him prove it. I ask Mr. Yogendra Sharma to prove it, or else resign from his Membership. He has been defeated from that area thrice. I have been elected from that area continuously. He talks big things; let him prove it. Or, else, let him resign from his Membership. I challenge him. (*Interruption*).

** He should prove it. I will not resume my seat till you decide that his allegations should be examined. (*Interruptions*).

MR. SPEAKER : Order, order.

SHRIMATI TARKESHWARI SINHA : I would submit that I am not going to accept it.

SHRI YOGENDRA SHARMA : Let both of us resign and face the people and take their verdict.

SHRIMATI TARKESHWARI SINHA : It is not a question of our resigning. Let him prove his charge. I challenge Shri Yogendra Sharma to prove that I had any interest in Barauni Refinery. If he is not able to prove that, let him resign.

Sir, I would like to have your ruling on this statement. Otherwise, I would submit, that I would not allow the proceedings to go on with the charge against us by these ** You cannot. ** Members of Parliament like this. So, I want that the charge should be proved. He has brought a charge against me and he should prove it. And if he does not prove it, let him resign.

SHRI YOGENDRA SHARMA : I charge that her husband has been employed in the Barauni Refinery. (*Interruptions*).

SHRI RABI RAY (Puri) : Sir, I rise on a point of order.

SHRIMATI TARKESHWARI SINHA : Sir, my husband is employed in the Barauni Refinery for a number of years and I also say that I am prepared to face an enquiry as to whether my husband was appointed because of me and whether he has received any favouritism from me or whether he has received from me any other consideration. I challenge Shri Yogendra Sharma to prove it.

SHRI YOGENDRA SHARMA : I am prepared to prove it. Let there be an enquiry.

SHRIMATI TARKESHWARI SINHA : If he is not able to prove the charge, let him resign.

SHRI RABI RAY : rose—

MR. SPEAKER : Will you please sit down?

SHRI YOGENDRA SHARMA : Let both of us resign and seek re-election from this Constituency and let us have the popular verdict. Let there be a Committee to enquire into this charge and I am prepared to face such an enquiry.

SHRIMATI TARKESHWARI SINHA : Sir, the hon. Member has been defeated thrice and he has been elected only this time whereas I have been representing my constituency for the last twenty years. The hon. Member has no business to make a charge against me. He has won the election only once. (*Interruptions*) I would not accept this kind of charge.

**Expunged as ordered by the Chair *vide* col 201.

[Shrimati Tarkeshwari Sinha]

He cannot bully everybody; I challenge him to prove this charge. I am prepared to face any enquiry.

SHRI YOGENDRA SHARMA : You please seek re-election.

MR. SPEAKER : Shri Sharma, will you please sit down. I have heard enough.

SHRIMATI TARKESHWARI SINHA : Let him seek re-election. About the charge that has been made, I would like to know whether this charge will be enquired into. If he is not able to prove it, will he resign? (*Interruptions*).

श्री रबि राय : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। मैंने सारी बातें सुनी हैं। इस में योगेन्द्र जी जब सवाल उठाएं तो मैं सोचता हूं कि उन को इस तरह से डांट कर के टोकना नहीं चाहिये था। तारकेश्वरी जी के ज़रिए जो बात कही गई है, असल में हम लोग सब यहां राजनीति के लिए आते हैं, इसमें कोई छिपी हुई बात नहीं है। यह सही है कि उन की कोई यूनियन होगी, और योगेंद्र जी की भी कोई यूनियन होगी, सब को अपनी यूनियन बनाने का हक है। तो उनको इस तरह से टोकना नहीं चाहिये था और फिर दोनों ने जो कुछ कहा, हम को लगता है उस में दोनों की गलती है। इन को, पहले तो तारकेश्वरी जी को, टोकना नहीं चाहिये था। लेकिन उस के बाद रंज होकर दोनों जो आलोचना किए वह उचित नहीं था। मैं समझता हूं कि अब उत्तेजना कम हो गई है और आप इस को देख लीजिएगा।

SHRI PILOO MODY (Godhra) : I do not know whether you heard Shri Sharma accusing the hon. Member.

I think that you should take a very serious notice of it. I do not care whatever political differences that may exist in this House but, if Members start alleging in this fashion and casting aspersions on other Members of the House, this House cannot be allowed to function. Therefore, I suggest that you take very strong action in the matter. It is not for us to recommend what should be done, but I think that it is for you in your own wisdom to realise what should be done, when Members are terrorised in this fashion. It is not possible for Shri Yogendra Sharma.....

SHRIMATI TARKESHWARI SINHA : My husband's name has been dragged in in this House by Shri Yogendra Sharma. I want that an inquiry be conducted into that. I want to face that inquiry.

SHRI PILOO MODY : I am not yielding. As far as these allegations go, Shri Yogendra Sharma can have whatever political differences he likes with Shrimati Tarkeshwari Sinha. But the fact of the matter is that nobody in this House should be subjected to this sort of remarks, and it is not right for Members themselves to object about what remarks have been passed against them. Many of us here have suffered being called all manner of names, mostly false. Therefore, I strongly recommend that every time something like this is done, the proceedings of the House should stop. What has happened ? The Home Minister is walking away. Is it because he does not want to face this sort of unpleasantness ?

MR. SPEAKER : I am not going to allow anything...

SOME HON. MEMBERS *Rose*—

MR. SPEAKER : Hon. Members may kindly sit down. If they do not allow the House to go on...

SHRI HARDAYAL DEVGUN (East Delhi) : You have objected many a time here to mentioning of the name of persons who are not present here. This morning also...

SHRI DHIRESWAR KALITA : On a point of order...

MR. SPEAKER : When I am on my legs, he should sit down. He must have some parliamentary decorum. When the Speaker is standing, he must not stand.

SHRI DHIRESWAR KALITA : I always obey you.

**Expunged as ordered by the Chair, *vide* col. 201.

MR. SPEAKER : He always obeys, but sometimes he does not.

When he frequently interrupted, I requested him a number of times not to do so. Even when the Minister was speaking, he was not stopping.

Unfortunately, I do not know the name of her husband and the position that he is holding. I shall look into it and I shall see that no derogatory or aspersive remarks are there and they should all be expunged. Members should have at least this much of courtesy to each other. If they have any allegation against a Member, the procedure is that they give it to me, and I pass it on to the Member concerned for explanation.

In this case, I am very sorry that unfortunately I do not know the name of her husband...

SHRIMATI TARKESHWARI SINHA : My husband's name is Shri Nidhi Dev. I want that you should conduct an inquiry.

It is a serious matter. After conducting the inquiry, if you feel that he is telling a lie, I would like the House to take cognizance of this fact and to punish the hon. Member who is indulging in this kind of ** even inside the House, in the name of the people.

SHRI YOGENDRA SHARMA : I stick to my statement about her husband.

MR. SPEAKER : I am not going to allow such remarks as part of the record.

SHRIMATI TARKESHWARI SINHA : I would like that the inquiry should be conducted during this session.

SHRI D. R. CHAVAN : I was submitting that there are two plants...

MR. SPEAKER : I shall not allow such interruptions.

SHRI D. R. CHAVAN : There are only two concerns which are under the Department of Petroleum and Chemicals; one is the fertiliser plant which is under erection and construction and the other is the Barauni refinery which has already been constructed.

While making my speech, I was making a remark with reference to the point that was made by Shri Yogendra Sharma. I said that Barauni....

MR. SPEAKER : May I request the hon. Minister to explain it later on? Now, let me put the motion to the vote of the House. I am saying this in his own interest. Let me put the motion. Since there are a number of clauses, he can speak on the clauses. The time available is very much limited. The Business Advisory Committee has set the limit. If we do not follow it, the result will be that we shall lag behind at the end of the session also. We have already sat during the lunch hour on many days...

SHRIMATI TARKESHWARI SINHA : Since you have already announced that you will conduct an inquiry, may I know when the inquiry will start? It is a serious matter. I am not going to leave it at this. It is a serious matter. Whatever institution you may like, you should immediately appoint it, and the inquiry should be conducted, and before the current session of Parliament ends, I would like the report of the inquiry to be brought here, because this kind of thing cannot be allowed to go on. I am very much prepared to face the inquiry...

MR. SPEAKER : I had not announced any inquiry; I only said that I would look into the records...

SHRI YOGENDRA SHARMA : I support her proposal.

SHRIMATI TARKESHWARI SINHA : The inquiry should be conducted immediately and before the Parliament session ends.

MR. SPEAKER : I do not want to annoy her further. She must have some parliamentary decorum...

SHRIMATI TARKESHWARI SINHA : No, the inquiry should be conducted. I am prepared to face it...

MR. SPEAKER : Out of all persons, I did not want to annoy her. Already, she is sufficiently annoyed...

** Expunged as ordered by the Chair.

SHRIMATI TARKESHWARI SINHA: You had announced yourself that you would conduct an inquiry...

MR. SPEAKER: I shall look into the records, and see that any derogatory or aspersive remarks are not allowed. Now, I shall put the motion to vote:

The question is:

"That the Bill further to amend the Petroleum Act, 1934, be taken into consideration.".

The motion was adopted.

MR. SPEAKER: Now, we shall take up the clauses. There are no amendments to clauses 2 to 4. So, I shall put them together to vote.

The question is:

"That clauses 2 to 4 stand part of the Bill".

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

MR. SPEAKER: The controversial clauses are 5, 6 and 7. Shall we dispose them of now?

SOME HON. MEMBERS: No.

MR. SPEAKER: Then we will continue after the lunch recess. Except for the sad incident at the end of the zero hour, it would have been over by 1 P.M.

We have come to the normal working hours; from today we will have the usual lunch hour and we will rise at 6 P.M. But I would request members to stick to the time schedule.

13.17 Hrs.

The Lok Sabha adjourned for Lunch till fiften minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at twenty minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

CENTRAL UNIVERSITIES (STUDENTS PARTICIPATION) BILL

OPINION

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मुझे अफ़सोस है कि सवेरे जब मेरा नाम पुकारा गया तब मैं यहां पर उपस्थित नहीं था। आप की अनुमति से मैं मद 5 के अन्तर्गत जिस दस्तावेज़ का उल्लेख किया गया है उस को सदन में रखना चाहता हूं।

मैं छात्र संघों के गठन तथा केन्द्रीय विश्वविद्यालय निकायों में उन के प्रतिनिधित्व का उपबन्ध करने वाले विधेयक पर, जो सभा के निदेश से राय जानने के प्रयोजन से 3 अप्रैल, 1969 को परिचालित किया गया था, रायों का एक पत्र सभापटल पर रखता हूं।

SHRI S. M. BANERJEE (Kanpur): This morning we wanted to raise a very important issue. Because of American aggression in Cambodia, there was a demonstration of the youth in Delhi, which included some ladies also and Miss Sumitra Chakravarty, a young and leading advocate of the Supreme Court was one of the participants. At that time I was not allowed because papers were being laid.

MR. DEPUTY-SPEAKER: I understand that the Speaker had disallowed this matter this morning when it was raised.

SHRI S. M. BANERJEE: The Speaker neither allowed it nor disallowed it. The charge against her is under section 332, that she wanted to beat a policeman. Can a lady beat a policeman?

SHRI VIKRAM CHAND MAHAJAN (Chamba): If you meet that lady yourself you will realise that she has the courage to beat the police; she is smarter than Banerjee...
(Interruptions.)

SHRI S. M. BANERJEE: You ask the Home Minister to make a statement.